GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 5683 ANSWERED ON FRIDAY, THE 07TH APRIL, 2017 [CHAITRA 17, 1939 (SAKA)]

VIOLATION OF COMPANIES ACT

QUESTION

5683. SHRI HARISH MEENA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the companies against whom inspection has been ordered under Section 209A of the Companies Act, during the last three years and the current year;
- (b) the details of companies against whom violation of the above section have been proved during the said period; and
- (c) the steps taken by the Government to check such activities of companies in the future?

ANSWER

THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL) MINISTRY OF CORPORATE AFFAIRS

(a): The Central Government has ordered inspection of the Book of Account of the companies during the last three years and the current year as per details as under:

SI. No.	Year	No. of Inspections
1	2014-15	23
2	2015-16	161
3	2016-17	117
4	2017-18	Nil

(b): During the said period none of the Companies were found guilty under section 209A by the Court.

(c): Suitable action is taken in case any non-compliance/violation of the Companies Act.
